

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.4961 of 2022

Shambhu Prasad Gupta,

... .. Petitioner/s

Versus

The Union of India,

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr.Satish Kumar Singh
For the State	:	Mr.Uday Shankar Sharan Singh (GP19)
For the Respondent/s	:	Mr. Anshay Bahadur Mathur, CGC
For the Bridge Corporation	:	Mr. Nadim Seraj, Advocate

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR

ORAL ORDER

4 05-09-2022

Heard the parties.

In the facts of the case, it is desirable that the respondents meet once and discuss the matter in detail to find out a solution. It is expected that the Additional Chief Secretary, Road Construction Department, the Managing Director, Bihar Rajya Pul Nirman Nigam Limited and the General Manager, East Central Railway, Hajipur have a meeting and take a decision in the matter considering the facts of the case.

Let this case be **adjourned for five weeks.**

The respondents will bring on record the decision taken by the Additional Chief Secretary, Road Construction Department, the Managing Director, Bihar Rajya Pul Nirman Nigam Limited and the General Manager, East Central Railway, Hajipur on the next date of hearing.



Let this order be communicated to the Additional Chief Secretary, Road Construction Department, the Managing Director, Bihar Rajya Pul Nirman Nigam Limited and the General Manager, East Central Railway, Hajipur through FAX and e-Mail for its compliance forthwith. And their respective lawyers will also communicate the order of this Court to them.

It is expected that the all the facts which have been raised by the petitioner shall considered by the respondents in their meeting.

(Sandeep Kumar, J)

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